

सेंट्रल बैंक ऑफ इंडिया
Central Bank of India
 Regional Office Delhi (South)
 3rd Floor, Sorabji Bhawan, 4/54, D.B. Gupta Road, Karolbagh, New Delhi-110005
E-AUCTION SALE NOTICE
 (Under SARFAESI Act 2002)

APPENDIX- IV-A [SEE PROVISO TO RULE 8(6) & 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the Central Bank of India (secured creditor), the constructive/ physical Possession of which have been taken by the authorized officer of Central Bank of India (Secured Creditors), will be sold on "As is where is", "As is what is" and "whatever there is" basis on date 25.11.2024 for recovery of dues to the Central Bank of India from below mention Borrower(s) and Guarantor(s). The Reserve Price and Earnest money deposit (EMD) is displayed against the details of respective properties.

S. No.	Name of Branch	Authorised Officer / B.M.	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Dues (Rs. in Lacs)	Date & Type of Possession	Reserve Price EMD Bid Increase
1.	Gulmohar Park, New Delhi	Ms. Sneh Mirchandani M. No. 8448296394	Mrs. Deepika Bhasin	Residential property bearing No. S-25, Second Floor and Third Floor, Eastern Right Side Portion, with Roof/Terrace Rights, built on Land Area 100 sq. yds. or 83.61 sq. mt., Out of Khasra No. 44, Situated in Village Bindapur, Parampur, Block S, Gali No. 7, Uttam Nagar, New Delhi-110059. In the name of Deepika Bhasin W/o Himanshu Bhasin	Rs. 68,76,624.22 on 20.05.2024 + interest thereafter	22.07.2024 (Symbolic)	Rs. 58.50 Lacs + 5.85 Lacs 0.50 Lacs
2.	Savita Vihar New Delhi	Mr. Mansavi Saxena Mobile: 9711167140	M/s Khandelwal Fashion	Residential Flat at 2nd Floor, Property Bearing No. 331/25-C, Out of Khasra No-107 & 114, Gali No 4, Rajgarh Colony, Village-Ghondi, Delhi Pin-110031, Measuring 900.00 sq.ft. In the name of Mrs. Saroj Khandelwal W/o Kapoor Chand Khandelwal	Rs. 97,14,916.77 on 26.11.2023 + Interest thereafter	21.06.2024 (Physical)	Rs. 52.00 Lacs + 5.20 Lacs 0.50 Lacs
3.	Mahviya Nagar New Delhi	Mr. Inder Bairwa Mobile: 8054120610	Mr. Rahul Sharma	Residential House No.1460 (EWS), Housing Board, Sector-23, Sub Tehsil Gauchi, District Faridabad, Haryana. Measuring 267.00 sq.ft. In the name of Mr. Rahul Sharma	Rs. 17,71,030.00 on 28.02.2023 + Interest thereafter	31.07.2024 (Physical)	Rs. 17.50 Lacs + 1.75 Lacs 0.20 Lacs
4.	Kalkaji New Delhi	Ms. Sneh Mirchandani M. No. 8448296394	M/s Humpty Dumpty Enterprises	Property No.4092, Block-I Situated in K, 1P Extension Part-II, Sector-49, Sainik Colony, Faridabad. Measuring area 323 sq yard In name of Mrs Anju Chawla.	Rs. 52,83,831.00 on 29.06.2019 + Interest thereafter	06.10.2020 (Physical)	Rs. 53.00 Lacs + 5.30 Lacs 0.50 Lacs
5.	Panchsheel Park New Delhi	Mr. Digvijay Singh M. No. 9005334252	Mr. Yogesh Kumar	Residential Flat at Khasra No.1708, 3rd Floor Flat No.D-2, Paradise Apartment, Aya Nagar, New Delhi-110047. Measuring Area 800.00 sq.ft. In the name of Mr. Yogesh Kumar & Mrs. Sonia	Rs.16,46,308.00 on 29.06.2019 + Interest thereafter	09.10.2024 (Physical)	Rs. 20.00 Lacs + 2.00 Lacs 0.20 Lacs

E-AUCTION DATE: 25.11.2024, TIME: 11:00 NOON TO 05:00 PM WITH AUTO EXTENSION OF 10 MINUTES

Last Date & Time of Submission of EMD and Documents (Online) On or Before: 24.11.2024 Upto 4:00 PM. Bidder will register on website: <https://ebkraj.in/> and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Ebkraj EMD wallet through NEFT/RTGS/Transfer / Generation of challan from (<https://ebkraj.in/>). The auction will be conducted through common landing platform e-Bikray Portal (<https://ebkraj.in/>). E-auction will be held "As is where is", "As is what is" and "whatever there is" basis. (All other charges/dues to the property will be borne by the purchaser).

For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in Secured Creditor or auction platform (<https://ebkraj.in/>), ebkraj - Helpline No. -(+91) 8291220220, E-mail: support.ebkraj@psballiance.com

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002
 Borrowers/Guarantors/ Mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

DATE: 19.10.2024
 PLACE: NEW DELHI
 Authorised Officer, CENTRAL BANK OF INDIA, RO Delhi (South), New Delhi

SYMBOLIC POSSESSION NOTICE

ICICI Bank
 Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Vijay Singh/ Shashi Bala/ LBBAR00005919977/ LBBAR00005978731	House Built on Part of, Khasra No. 85/1, Situated in Mathlaxmipur, Tehsil & Distt. Bareilly Uttar Pradesh- 243001/ October 18, 2024	May 14, 2024 Rs. 13,29,854/-	Bareilly

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount. Else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 22, 2024
 Place: Bareilly
 Sincerely Authorised Signatory For ICICI Bank Ltd.

FORM NO. INC-25A
 Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, Delhi in the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND
 In the matter of M/s Dynemesh Systems Limited having its registered office at House No. 395, Block RU, Pitampura, New Delhi 110034

----- Applicant
 Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th October 2024 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Northern Region at B-2 Wing 2nd floor, Pt. Deenaday Anandya Bhawan 2nd floor, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Address of registered office: House No. 395, Block RU, Pitampura, New Delhi 110034

For and on behalf of the Applicant
 Dynemesh Systems Limited
 Sd/-
 Yogesh Bansal
 Managing Director
 DIN: 00287298
 Mobile: 9212258131
 Email id: sales@dynemesh.com
 Add: Flat No. 101 Second Floor, Priya Apartment Plot No. 4, Sector - 14 Rohini, Delhi 110085

SHIVA CEMENT LIMITED

Regd. Off.: Village Telighana, PO: Birangotoli, Tehsil Kultra, District-Sundargarh Odisha- 770018.
 CIN : L26942OR1985PLC001557
 Website: www.shivacement.com E-mail: cs@shivacement.com

Statement of Unaudited Financial Results for the Quarter and half year ended September 30, 2024
 (₹ in lakh)

Particulars	Quarter ended	Half year ended	Corresponding Quarter ended	Year ended
	30.09.2024 (Unaudited)	30.09.2024 (Unaudited)	30.09.2023 (Unaudited)	31.03.2024 (Audited)
Total Income from Operation	5,197.59	14,938.21	10,537.11	34,917.44
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(4544.83)	(7469.96)	(2621.91)	(9162.65)
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	(4544.83)	(7469.96)	(2621.91)	(9162.65)
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	(3360.67)	(5525.84)	(1942.56)	(6832.49)
Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and Other Comprehensive Income(after tax)]	(3372.01)	(5554.00)	(1953.12)	(6844.22)
Equity Share Capital	5,900.00	5,900.00	3,900.00	3,900.00
Earning Per Share (of 2/- each)				
Basic	(1.14)	(2.23)	(0.97)	(3.42)
Diluted	(1.14)	(2.23)	(0.97)	(3.42)

Note: The above is extract of detailed format of quarterly Financial Results filed with the stock exchange under regulation 33 SEBI Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (LODR).

The full format of Quarterly/Annual results are available in the Company's website www.shivacement.com and on the website of stock exchange www.bseindia.com

For and on behalf of Board of Directors
 Shiva Cement Limited
 Sd/-
 Manoj Kumar Rustagi
 Whole time Director & CEO
 DIN 07742914

Date : 21.10.2024
 Place : Mumbai

"IMPORTANT"
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AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which has been sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For other queries contact: PRATEEK KHATRI : 8130079830 or at nearest branch.

Loan A/c No. & Name of the Borrower/ Co-Borrower/ Mortgagor/Guarantor	Detail of Mortgaged Property
(A/C No.) L9001060126806972 Setia Traders (Borrower), Pankaj Setia (Co-Borrower), Smt. Sunita Setia (Co-Borrower)	Property Situated At- Khasra No-558/78-84, Property No- X/1974, 2Nd Floor Upto Ceiling Level, Gali No-07, Rajgarh Extn., Vill- Ghondi, Ilaqua-Sahdara, Delhi Admeasuring 58.52 Sqmtr

Date : 21-10-2024
 Place : DELHI
 Authorised Officer, AU Small Finance Bank Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LEGEND POWER PRIVATE LIMITED OPERATING FACILITIES / OPERATIONS IN BUSINESS TO GENERATE, DISTRIBUTE, SELL AND OTHERWISE DEAL IN HYDRO-POWER & NON-CONVENTIONAL ENERGY DEALS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN / LLP No. Legend Power Private Limited CIN: U74999DL2007PTC205925 PAN: AABLCL3689Q
2.	Address of the Registered Office Registered Office: 103, Ground Floor, Gali No. 6, Jaitpur, Badarpur, New Delhi - 110044
3.	URL of website NA
4.	Details of place where majority of fixed assets are located NA
5.	Installed capacity of main products / services Presently, there is no business services
6.	Quantity and value of main products/ services sold in last Financial Year For FY.2022-23 - Rs. NIL For FY.2023-24 - Rs. NIL
7.	Number of employees / workmen 0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Can be requested over mail at: Cirp.legendpower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be requested over mail at: Cirp.legendpower@gmail.com
10.	Last date for receipt of expression of interest On or before 06.11.2024
11.	Date of issue of provisional list of Prospective Resolution Applicants On or before 16.11.2024
12.	Last date for submission of objections to provisional list On or before 21.11.2024
13.	Date of issue of final list of Prospective Resolution Applicants On or before 01.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants On or before 06.12.2024
15.	Last date for submission of resolution plans On or before 06.01.2025
16.	Process e-mail to submit EOI Cirp.legendpower@gmail.com

Note: EOIs received pursuant to first round of Form G (published on September 20, 2024), need not apply again.
 Bhari Lal Chakravarti
 Resolution Professional
 For Legend Power Private Limited
 Reg. No.: IBB/PA-002/IP-NO0863/2019-2020/42776
 Reg. Address: GC 901 Aditya Mega City, Vaibhav Khand Indrapuram, Ghaziabad, Uttar Pradesh 201014

Date : 22.10.2024
 Place : Ghaziabad

यूनियन बैंक ऑफ इंडिया
Union Bank of India

UNION BANK OF INDIA VISHWAS NAGAR BRANCH
 27/1, DAKSH ROAD, VISHWAS NAGAR BRANCH, DELHI-110032
 IP No. -062811Email: ubin06281@unionbankofindia.bank

ANNEXURE - I
[Rule - 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the authorised officer of Union Bank of India, Vishwas Nagar Branch, 27/1, Daksh Road, Delhi under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.02.2020 calling upon the borrower M/s. Parmansand Medicose Prop. Shri DEVESH KUMAR to repay the amount mentioned in the notice being Rs. 15,40,147.16 (Rupees Fifteen Lakhs Forty Thousand One Hundred Forty Seven and Paise Sixteen) together with interest within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 16th day of October 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India (name of Institution) for an amount Rs. 15,40,147.16 (Rupees Fifteen Lakhs Forty Thousand One Hundred Forty Seven and Paise Sixteen) in the said accounts together with costs and interest as aforesaid.

The borrowers' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrowers to redeem the secured assets.

Description of Immovable Property

All that part of the property consisting of FLAT NO- 306, SECOND FLOOR, WITH ROOF RIGHT BUILDING KNOWN AS AASTHA ON PLOT NO-13, BLOCK -B, SITUATION AT SHALIMAR GARDEN EXTENSION II, GHAZIABAD, UP Bounded:
 On the North by : FLAT NO- 305 (SF)
 On the South by : FLAT NO- 307(SF)
 On the East by : BALCONY & SERVICE LANE
 On the West by : FLAT NO- 304(SF)
 Date: 16.10.2024
 Place: Delhi
 Sd/- Authorised Officer
 Union Bank of India

यूनियन बैंक ऑफ इंडिया
Union Bank of India

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8/9 of the Security Interest (Enforcement) Rule, 2002
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

S. No.	Bank Branch / Name & address of Borrower & Guarantor	Description of the Immovable property put for auction & Status of the Possession	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) EMD Bid Increment	Date and Time of Auction
1.	Borrower(s): 1. Ms. Babita Choudhary w/o Mr. Sushil Choudhary, C-221, 1st Floor, Swarn Jayanti Puram, Ghaziabad, Uttar Pradesh-201001 2. Mr. Sushil Choudhary s/o Mr Madan Pal Singh, C-221, 1st Floor, Swarn Jayanti Puram, Ghaziabad, Uttar Pradesh-201001	All that piece and parcel of Residential Plot situated C-221, 1st Floor, Swarn Jayanti Puram, Ghaziabad, Uttar Pradesh-201001 in the name of Mrs Babita Choudhary W/o Mr. Sunil Choudhary, admeasuring 688.04 Sq Ft, North-Plot No.212, South-9.0 Mt. wide Road, -East-Plot No.220, West-Plot No. 222 S/ANo. 440/2024 before DRT Lucknow	Rs. 18,47,624.00 as per demand notice dated 05.03.2018 with further interest, cost & expenses thereon	Rs. 32,40,000/- Rs. 3,24,000/- Rs. 32,400/-	13-11-2024 12:00 Noon to 05:00 PM (with unlimited extension of 10 minutes each)

For detailed terms and conditions of the sale, please refer to the link provided in <https://ebkraj.in> and <https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx>
 Date : 21-10-2024, Place : Gurugram
 Authorised Officer, Union Bank of India

केनरा बैंक Canara Bank
POSSESSION NOTICE (For Immovable Property) Section-13(4)

Whereas, the undersigned being the Authorised Officer of the Canara Bank, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Calling upon the Borrower/Guarantors and owner of the property/surety to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrower/Guarantors having failed to repay the amount notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this mentioned date. The borrower's attention is invited to the provisions of sub-sec (8) of Section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/surety/owner of property in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Respective Branch for Notice amounts and interest thereon.

Sr. No.	Branch & Name of the Borrower/Guarantor	Description of Immovable/Movable Property/ Owner of Property	Notice Date	Outstanding Amount
1.	Branch: Meerpur (DP Code: 19840) Borrower: Ms Shakti Gen Store, Prop. Shakti Subhash Road Khurja Bulandshahr UP 203131, Mohd Shakti S/o Najeeb Ahmad, H.No. 932 Burj Usman Khurja Bulandshahr UP 203131. Guarantor: Madena Begum W/o Mohd. Shakir, R/o Mohalla Burj Usman Khan Id-gah Road Khurja Pargana & Tehsil Khurja, Distt. Bulandshahr UP 203131. Imran Khan S/o Ikram Khan, R/o 872 Burja Usman Khan Khurja Bulandshahr UP 203131. A/C No.: 98409450001035	Immovable Residential Property Of Smt. Madena Begum W/o Mohd. Shakir,site At Part Of Khet No. 2635 Situated At Mohallahurj Usman Khan, Id-gah Road, Khurja Pargana And Tehsil Khurja Distt Bulndshahr Uttar Pradesh 203131 Measuring 50.40 Sq. Mtr. Or 60.00 Sq. Yds., Owned By Madena Begum W/o Shakir, Bounded By: East: House Of Others, West: Rasta 10' Wide, North: Plot Of Rahees, South: House OfHaji Sabbir CERSAID: 400063864906	Demand Notice Date: 06.08.2024 Possession Notice Date: 17.10.2024	Rs. 4,15,141.68 + Further Interest & other Charge. (Rs. 4,22,650.16 As on 17.10.2024 and interest thereon)
2.	Branch: Meerpur (DP Code: 19840) Borrower: Arun Agrawal S/o Late Shri. Suresh Chand Agarwal, H.No. 649 Nawal Pura Khurja Bulandshahr UP 203131, 91945472954. Guarantor: Rahul Gautam S/o Vinay Singh, H.No 367 A Navapura Khurja Bulandshahr UP 203131, 91983790890. A/C No.: 98407830000039	Immovable One Property Of Nazul No. 111 & 112 And Land No. 139-140 Situated At Mohalla Nawalpur, Pargana & Tehsil Khurja, Distt. Bulandshahr Measuring 14.92 Sq. Mtrs Or 17.77 Sq. Yds., Owned By: Arun Agrawal S/o Late Shri. Suresh Chand Agarwal, Bounded By: (at present) East: Shop Of Shri Lokesh Gupta, West: Aam Rasta, North: Rasta Sadak City Station Road, South: PCO Of Shri Gupta Ji. CERSAID: 400082556812	Demand Notice Date: 08.08.2024 Possession Notice Date: 17.10.2024	Rs. 1,29,953.62 + Further Interest & other Charge. (Rs. 1,24,230.97 As on 17.10.2024 and interest thereon)

Regional Office: Hapur. Authorised Officer Canara Bank

पंजाब नैशनल बैंक Punjab National Bank
E-Auction Sale Notice

Circle Office- 01 Paltan Bazar, PNB House, Dehradun, Uttarakhand
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/ physical/symbolic possession of which has been taken by the Authorised officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured creditor from the respective borrower(s), and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No.	Name of The Branch Name of the Account Name & Addresses of the Borrower/Guarantor/Mortgagor	Description of the Immovable Properties Mortgaged/Owner's Name (Mortgagors) of Property (ies)	SCHEDULE OF THE SECURED ASSETS		DATE & TIME OF AUCTION	Details of The Encumbrances Known To The Secured Creditors
			(A) Reserve Price (B) EMD (C) Last Date of deposit of EMD (D) Bid Increase Amount	(A) Reserve Price (B) EMD (C) Last Date of deposit of EMD (D) Bid Increase Amount		
1.	Branch: Selauqi, Dehradun Borrower: M/s Paragon Computers (Prop. Shri Jitendra Kumar Bhalla), Address: 164/125/2 (New No.- 197/164), Govind Garh I, Dehradun, Uttarakhand - 248001, Shri Jitendra Kumar Bhalla (Prop./Mortgagor), Address: 164/125/2 (New No.- 197/164), Govind Garh I, Dehradun, Uttarakhand - 248001.	All that property bearing municipal No. 164/125/2 (New No. 197/164 Govind Garh I), Dehradun- 248001, in the name of Sh. Jitendra Kumar Bhalla S/o Lt Jankam Rani Bhalla. Boundaries: East: Plot No. 138 S/M 60 ft, West: Plot No. 140 S/M 60 ft, North: Plot No. 136, 137 S/M 42.6 ft, South: 15 ft wide passage	(A) 01.08.2022 (B) Rs. 27,32,367.45 (C) 24.02.2023 (D) Symbolic Possession	(A) Rs. 97,60,000/- (B) Rs. 9,76,000/- (C) 25.11.2024 Upto 05.00 PM (D) Rs. 1.00 Lakh	26.11.2024 From 11:00 AM to 04:00 PM	Not know

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 2. The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://ebkraj.in> on 26.11.2024 @ 11.00 AM to 04.00 PM.
 4. For detailed terms and conditions of the sale, please refer www.pbpi.in, www.mscacemerc.com, <https://eprocure.unipubliapp.com> and www.pnbndia.in.
 Note: For more information, Contact Authorised Officer Mobile Number: 9193024024.
 Date: 21.10.2024
 Place: Dehradun
 Authorised Officer

